

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 409
TO BE ANSWERED ON 01.12.2015

Critically Polluted Areas

409. SHRI T. RADHAKRISHNAN:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Central Pollution Control Board (CPCB) has observed that waste is being dumped unscientifically into landfills which is causing serious environmental damage;
- (b) if so, whether majority of the civic authorities did not have a systematic, time bound action plan for management of municipal work;
- (c) whether the Ministry has decided to depute Joint Secretary level officers to undertake assessment and periodic review of all 43 Critically Polluted Areas (CPAs) to see whether the central action plan is being properly implemented to minimise the impact of pollution;
- (d) if so, the details thereof;
- (e) the names of the cities which have been included in the CPAs;
- (f) whether some CPAs come under a moratorium on consideration of any developmental project for environmental clearance; and
- (g) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) & (b) As per the estimates of Central Pollution Control Board (CPCB) in 2014-15, 1,42,566 MT/day municipal solid waste is generated in the country out of which 83,970 MT/day is disposed in landfill/ dump sites without any treatment which may cause environmental damage. It is further reported by CPCB that some civic authorities have not put in place prescribed solid waste management system as laid down in Municipal Solid Waste (Management & Handling) Rules, 2000.

(c) & (d) Yes, Sir. The Ministry has assigned the task of assessment, periodical review and monitoring of the progress of implementation of action plans of the identified 43 Critically polluted areas (CPAs) to Joint Secretary/ Joint Secretary level officers of the Ministry for environmental remediation in these CPAs.

(e) The list of 43 CPAs is placed at Annexure-I.

(f) & (g) The Ministry, after having identified 43 CPAs in 2010, imposed temporary moratorium on environmental clearance for development projects in these CPAs. However, presently, the moratorium on environmental clearance for projects is in-force in 7 CPAs, namely, Ankleshwar (Gujarat), Chandrapur (Maharashtra), Pali (Rajasthan), Vatva (Gujarat), Vellore (Tamil Nadu), Najafgarh Drain Basin (UT Delhi) and Jodhpur (Rajasthan).

Annexure referred to in reply to part (e) of the Lok Sabha Unstarred Question Number 409 for 1.12.2015 by Shri T. Radhakrishnan regarding Critically Polluted Areas

The State-wise list of 43 Critically Polluted Clusters/ Areas:

STATE	NO. OF CLUSTERS	INDUSTRIAL CLUSTERS/ AREAS
Andhra Pradesh	2	Vishakhapatnam Patancheru-Bollaram
Chhattisgarh	1	Korba
Delhi	1	Nazafgarh drain basin (including AnandParvat, Naraina, Okhla and Wazirpur)
Gujarat	6	Ankaleshwar Vapi Ahmedabad Vatva Bhavnagar Junagarh
Haryana	2	Faridabad Panipat
Jharkhand	1	Dhanbad
Karnataka	2	Mangalore Bhadravati
Kerala	1	Cochin, Greater
Madhya Pradesh	1	Indore
Maharashtra	5	Chandrapur Dombivalli Aurangabad Navi Mumbai Tarapur
Orissa	3	Angul-Talchar Ib valley Jharsuguda
Punjab	2	Ludhiana Mandi Gobind Garh
Rajasthan	3	Bhiwadi Jodhpur Pali
Tamil Nadu	4	Vellore Cuddalore Manali Coimbatore

Uttar Pradesh	6	Ghaziabad Singrauli Noida Kanpur Agra Varanasi-Mirzapur
West Bengal	3	Haldia Howrah Asansol
